

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 14th day of March, 2001

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Orginal Application No. 1278 of 1999

Pawan Kumar Chaturvedi, a/a 37 years

S/o Late G.B. Chaube. R/o 619, Old Katra, Allahabad.

.....Applicant

Counsel for the applicant:- Sri Rakesh Verma

V E R S U S

1. Union of India through the General Manager,  
Northern Railway, Baroda House, New Delhi.

2. The Divisional Railway Manager, Allahabad Division,  
Allahabad.

3. Varishth Vidyut Karshan Karyadeshak (Parichalan),  
Northern Railway, Allahabad.

4. The Divisional Personnel Officer, Northern Rly.  
Allahabad Division, Allahabad.

.....Respondents.

Counsel for the respondents:- Sri A.K. Gaur

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this application under section 19 of the  
Administrative Tribunal's Act, 1985, applicant has  
prayed for a direction to the respondents to re-engage

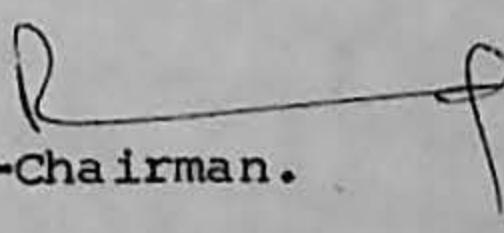
the petitioner as casual labour and to absorbe him in regular capacity in Group 'D' category as and when his turn comes.

2. The aforesaid claim is based on the fact that applicant was engaged as casual labour during the Kumbha Mela and had worked from 18.12.81 to 18.03.82 for 90 days. Thereafter, the applicant has not been engaged. This O.A has been filed on 14.10.99 i.e. after about more than 17 years.

3. Sri A.K. Gaur, learned counsel for the respondents has challanged the maintainbility of this O.A on the ground of limitation.

4. After hearing counsels for parties; in my openion the contention raised on behalf of the respondents ~~is well~~ merit and the applicant is not entitled for any relief. The application is accordingly dismissed.

5. Learned counsel for the applicant however, has submitted that applicant has filed representation on 04.10.99 which is still pending with the respondent No. 2 and that may be directed to decide. The applicant may persue his representation which may be decided in accordance with law expeditiously. This order shall not come in his ~~way~~ weight.

  
Vice-Chairman.

/Anand/